

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6187 of 2021

Obedur Rahaman @ Obaidur Rahaman

.... Petitioner

Versus

The State of Jharkhand

.... Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Gautam Kumar, Advocate

For the State : Mr. Arup Kr. Dey, Addl.P.P

Order No.02 Dated- 06.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Pakur Muffasil P.S. Case No.27 of 2021 instituted under Sections 323, 354, 420, 504 and 506 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner has cheated the informant by not paying his dues in connection with preparation of 'Biri' and outraged the modesty of the family members of the informant party. It is submitted that the allegation against the petitioner is false. Learned counsel for the petitioner submits that the parties have compromised the case and in this respect, learned counsel for the petitioner draws the attention of this Court towards Annexure-2 page-22 of the brief which is the copy of the certified copy of the petition filed by the informant and the victim in the court of S.D.J.M., Pakur, wherein it has been mentioned that the parties have settled the matter with their mutual consent and the informant does not want to proceed with the case. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned S.D.J.M., Pakur within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Pakur in connection with Pakur Muffasil P.S. Case No.27 of 2021 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and further conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)